

tion (1) of section 639 of the Companies Act, 1956, a copy of the Fifth Annual Report of the Hindustan Machine Tools (Private) Limited for the period from April 1, 1957 to March 31, 1958, together with a copy of the Auditor's Report thereon. [Placed in Library. See No. LT-940/58.]

REPORTS ON THE WORKING OF COIR BOARD ETC.

SHRI SATISH CHANDRA: Sir, I also lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy each of the following papers:—

- (i) Second half-yearly Report on the working of the Coir Board for the period ending the 31st March, 1958. [Placed in Library. See No. LT-954/58.]
- (ii) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April, 1957 to 31st March, 1958. [Placed in Library. See No. LT-955/58.]

NOTIFICATION PUBLISHING AMENDMENT IN RUBBER RULES, 1955

SHRI SATISH CHANDRA: Sir, I also lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 797, dated the 13th September, 1958, publishing an amendment in the Rubber Rules, 1955. [Placed in Library. See No. 956/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir,

I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

- (i) Notification G.S.R. No. 774, dated the 6th September, 1958.
- (ii) Notification G.S.R. No. 793, dated the 13th September, 1958.

[Placed in Library. See No. 950/58 for (i) and (ii).]

ANNUAL REPORT OF BHARAT ELECTRONICS (PRIVATE) LIMITED AND AUDITOR'S REPORT THEREON

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMIAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report on the working and affairs of the Bharat Electronics (Private) Limited, Bangalore, for the year 1956-57, together with a copy of the Auditor's Report thereon. [Placed in Library. See No. LT-952/58.]

THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1958

THE MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI GULZARILAL NANDA): Sir, I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1923."

The motion was adopted.

SHRI GULZARILAL NANDA: Sir, I introduce the Bill.